

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**Civil Secretariat Srinagar/ Jammu**

Subject:- Fixation/revision of terms and conditions of Sr. Additional Advocate General, in the Supreme court of India, New Delhi.

Reference:- Cabinet Decision No. 168/25/2012 dated 12-09-2012.

**Government Order No: 3130 -LD(SC) of 2012.**  
**Dated : 15 - 09 - 2012.**

In partial modification of the Government Order No. 2575-LD (A) of 2010 dated 10-12-2010, sanction is accorded to the revision of fee structure in favour of Sr. Additional Advocate General of State at New Delhi as follows:-

1.	<b>Monthly retainership</b>	<b>Rs. 20,000/-</b>
2.	<b>Counsel fee per effective and regular hearing</b>	<b>Rs. 5000/-</b>
3.	<b>Counsel fee per Miscellaneous hearing</b>	<b>Rs. 2000/-</b>
4.	<b>Charges for drafting /settling of SLP etc.</b>	<b>Rs. 3000/-</b>

This issues with the concurrence of Finance Department conveyed vide U.O. No. A/58 (02)-II-516 dated 9-07-2012.

By order of the Government of Jammu and Kashmir

Sd/-  
(G.H. Tantary) IAS  
Secretary to Government,  
Department of Law, Justice and Parliamentary  
Affairs

No:- LD(Lit)2010/01-SC/AP.  
Copy to the:-

Dated:- 15-09-2012.

1. Ld. Advocate General, J&K Srinagar.
2. Principal Secretary to Government, Finance Department.
3. Resident Commissioner, New Delhi.
4. Secretary to Government, General Administration Department.
5. Shri Gaurav Pachnanda, Sr. Additional Advocate General of State at New Delhi.
6. All Officers of the Department of Law, Justice and Parliamentary Affairs.
7. Financial Advisor/CAO Department of Law, Justice and Parliamentary Affairs.
8. Government Order file.
- ✓ 9. File concerned.

*Atchal Singh*  
Deputy Legal Remembrancer,  
Department of Law, Justice and Parliamentary  
Affairs  
*15/9/2012*